



RBI/2023-24/119

DOR. AML.REC.73/14.06.001/2023-24

February 08, 2024

The Chairpersons/ CEOs of all the Regulated Entities

Madam/Dear Sir,

Implementation of Section 51A of UAPA, 1967: Updates to UNSC's 1267/ 1989 ISIL (Da'esh) & Al-Qaida Sanctions List: Amendments in 85 Entries

Please refer to Section 51 of our [Master Direction on Know Your Customer dated February 25, 2016](#) as amended on January 04, 2024 ([MD on KYC](#)), in terms of which *“Regulated Entities (REs) shall ensure that in terms of Section 51A of the Unlawful Activities (Prevention) (UAPA) Act, 1967 and amendments thereto, they do not have any account in the name of individuals/entities appearing in the lists of individuals and entities, suspected of having terrorist links, which are approved by and periodically circulated by the United Nations Security Council (UNSC).”*

2. In this connection, Ministry of External Affairs (MEA), Government of India has informed about the UNSC press release SC/15581 dated February 07, 2024 wherein the entries below on the ISIL (Da'esh) and Al-Qaida Sanctions List of individuals and entities subject to the assets freeze, travel ban, and arms embargo set out in paragraph 1 of Security Council resolution 2610 (2021) were amended following the 2022 Annual Review conducted in accordance with paragraphs 90 and 91 of resolution 2610 (2021).

The following technical amendments were implemented on all the entries below: in the field “Other information”, text was added as follows: Review pursuant to Security Council resolution 2610 (2021) was concluded on 30 October 2023.

LIST OF AMENDED ENTRIES

1. QDi.003
2. QDi.020
3. QDi.028
4. QDi.031

विनियमन विभाग, केंद्रीय कार्यालय, केंद्रीय कार्यालय भवन, 12वीं/ 13वीं मंज़िल, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई- 400001
टेलीफोन/ Tel No: 22661602, 22601000 फैक्स/ Fax No: 022-2270 5691
Department of Regulation, Central Office, Central Office Building, 12th/ 13th Floor, Shahid Bhagat Singh Marg, Fort, Mumbai - 400001

हिंदी आसान है, इसका प्रयोग बढ़ाएँ

"Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers."

5. QDi.037
6. QDi.042
7. QDi.059
8. QDi.060
9. QDi.062
10. QDi.064
11. QDi.067
12. QDi.068
13. QDi.072
14. QDi.074
15. QDi.076
16. QDi.086
17. QDi.092
18. QDi.096
19. QDi.111
20. QDi.120
21. QDi.139
22. QDi.140
23. QDi.143
24. QDi.149
25. QDi.152
26. QDi.167
27. QDi.177
28. QDi.190
29. QDi.198
30. QDi.241
31. QDi.242
32. QDi.243
33. QDi.245
34. QDi.246
35. QDi.247
36. QDi.248
37. QDi.251
38. QDi.261
39. QDi.263
40. QDi.278
41. QDi.279
42. QDi.280
43. QDi.298
44. QDi.322
45. QDi.323
46. QDi.327
47. QDi.329
48. QDi.330
49. QDi.331
50. QDi.332
51. QDi.337
52. QDi.339
53. QDi.342
54. QDi.352

55. QDi.369
56. QDi.370
57. QDi.384
58. QDi.401
59. QDi.411
60. QDi.412
61. QDi.413
62. QDi.414
63. QDi.416
64. QDi.417
65. QDi.418
66. QDi.419
67. QDi.427
68. QDe.005
69. QDe.091
70. QDe.093
71. QDe.128
72. QDe.138
73. QDe.139
74. QDe.140
75. QDe.141
76. QDe.142
77. QDe.143
78. QDe.144
79. QDe.145
80. QDe.146
81. QDe.157
82. QDe.158
83. QDe.107
84. QDe.118
85. QDe.159

3. In accordance with paragraph 58 of resolution 2610 (2021), the Committee has made accessible on its website the narrative summaries of reasons for listing of the above entries at the following URL:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list/summaries.

4. Press release dated 7 February, 2024 regarding the above can be found at <https://press.un.org/en/2024/sc15581.doc.htm>

Further, the UNSC press releases concerning amendments to the list are available at URL: <https://www.un.org/securitycouncil/sanctions/1267/press-releases>

5. The details of the sanctions measures and exemptions are available at the following URL: https://www.un.org/securitycouncil/sanctions/1267#further_information

6. In view of the above, REs are advised to take appropriate action in terms of Section 51 of the [MD on KYC](#) and strictly follow the procedure as laid down in the UAPA Order dated February 02, 2021(amended on August 29, 2023) annexed to the [MD on KYC](#).

7. Updated lists of individuals and entities linked to ISIL (Da'esh), Al-Qaida and Taliban are available at:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list

<https://www.un.org/securitycouncil/sanctions/1988/materials>

8. Further, as per MHA's instructions, any request for de-listing received by any RE is to be forwarded electronically to Joint Secretary (CTCR), MHA for consideration. Individuals, groups, undertakings or entities seeking to be removed from the Security Council's ISIL (Da'esh) and Al-Qaida Sanctions List can submit their request for delisting to an independent and impartial Ombudsperson who has been appointed by the United Nations Secretary-General. More details are available at the following URL:

<https://www.un.org/securitycouncil/ombudsperson/application>

9. REs are advised to take note of the aforementioned UNSC communications and ensure meticulous compliance.

Yours faithfully,

(Saidutta Sangram Keshari Pradhan)
General Manager